

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/845/2020**

This the 17<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohd Ashraf, S/o Sh Mohd Iqbal, R/o Manyal, Tehsil Thannamandi, District Rajorai, 24 years.

.....Applicant

(Advocate: Ms. Manpreet Kour-**Not Present**)

**Versus**

State of J&K, through Chief Secretary Govt. of Jammu & Kashmir, Civil Secretariat, Jammu and 9 others

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER**  
**ORAL**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

TA No. 61/845/2020 arises out of SWP No. 831/2009 and pertains to selection under the National Rural Health Mission (N.R.H.M) Scheme. This Tribunal does not have any jurisdiction in these matters. Registry is directed to return the file to the Hon'ble High Court of Jammu and Kashmir at Jammu.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*

